

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH.

Original Application No.424/2001.

Tuesday, this the 6th November, 2001.

Hon'ble Shri Justice Birendra Dikshit, Vice-Chairman,  
Hon'ble Shri M.P.Singh, Member (A).

1. Smt. P.P.Purandare,

2. Smt. P.K.Rao,

3. Smt. M.P.Badve,

4. Smt. S.S.Jeste,

5. S.K.Sawant,

6. Smt. B.K.Shelar,

7. Smt. N.S.Korgaonkar,

8. R.H.Kadam,

9. A.P.Khandalkar,

10. Smt.A.M.Ghag,

11. Miss.N.L.Talreja,

12. K.S.Iyer,

...Applicants

all the Applicants presently

working under Respondent No.4.

(By Advocate Mr. G.K.Masand)

v.

1. Union of India,  
through Secretary to Government of India,  
Department of Communication,  
Dak Bhawan, Sansad Marg,  
New Delhi - 110 001.

2. Chairman, Telecom Commission,  
Dept. of Telecommunications,  
Sanchar Bhawan,  
20 Ashoka Road,  
New Delhi - 10 001.

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3. Member (Finance),  
Telecom Commission,  
Department of Telecommunication,  
Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi - 110 001.

4. Chief General Manager,  
Mahanagar Telephone Nigam Ltd.,  
Telephone House, V.S.Marg,  
Prabhadevi, Mumbai 400 018. ....Respondents.  
(By Advocate Mr.S.S.Karkera)

: O R D E R (ORAL) :

Shri Birendra Dikshit, Vice-Chairman.

Heard the Learned Counsel for the parties Shri G.K.Masand for the applicant and Shri S.S.Karkera for the Respondents.

2. The Learned Counsel for Respondents, Shri S.S.Karkera states that in respect of Paper VI of the examination in question, which has given rise to the cause of action, the Bharat Sanchar Nigam Limited by letter No.9-14/2001-DE dated 11.7.2001 passed order that all candidates who had appeared in Paper VI in October, 1999 but failed can appear for re-examination for which details regarding conduct of the examination such as date, time etc. would be communicated in due course. As the relief in OA is in respect of determination of legality of that examination for which re-examination is ordered, this OA is infructuous.

3. Otherwise also, the present OA is not maintainable as relief

10.10.2001

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has been sought against MTNL and BSNL which have not been notified under section 14(2) of the Administrative Tribunals Act, 1985. Therefore, this Tribunal has no jurisdiction to entertain the present OA (See OA No.324/2001 - S.N.Mandal & Ors. Vs. UOI & Ors. decided by the <sup>CAT's</sup> Mumbai Bench on 28.8.2001). The present OA is dismissed accordingly.

*mjs*  
(M.P.SINGH)

MEMBER(A)

*B.Dikshit*  
(BIRENDRA DIKSHIT)  
VICE-CHAIRMAN

B.